CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.473/05

Thursday this the 23rd day of June 2005

CORAM:

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

T.A.Raghavan,
Drawing Teacher,
K.V.Sambalpur, Orrisa.
Permanent resident of Thekkeanidil House,
Near S Temple, P.O. Payyannur, Kannur Dt.

Applicant

(By Advocate Mr. Mohammed Mustaque)

Versus

- The Assistant Commissioner,
 Kendriya Vidyalaya Sangathan,
 Bhubaneshwar Region, Bhubaneshwar.
- The Joint Commissioner,
 Kendriya Vidyalaya Sangathan,
 18, Institutional Area,
 Shaheed Jeet Singh Marg, New Delhi.
- 3. The Commissioner,
 Kendriya Vidyalaya Sangathan,
 18, Institutional Area,
 Shaheed Jeet Singh Marg, New Delhi.

Respondents

(By Advocate M/s.Iyer & Iyer)

This application having been heard on 23rd June 2005 the Tribunal on the same day delivered the following:

ORDER

HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN

The applicant in this O.A. is a teacher in Kendriya Vidyalaya, Sambalpur, Orrisa. His grievance is regarding the non consideration of his representation for transfer on compassionate grounds submitted by him to the respondents. Since the applicant is working in Sambalpur in the state of Orrisa and is residing there and the cause of action has arisen at Orrisa this Tribunal has no jurisdiction to admit this O.A. As per Rule 6 of the Central Administrative Tribunal (Procedure) Rules 1987 an

application can be filed only in the Bench within the jurisdiction of which the applicant is posted for the time being or the cause of action wholly or in part has arisen. On both these counts, O.A. is not maintainable and is liable to be dismissed. Accordingly, we dismiss the O.A.

(Dated the 23rd day of June 2005)

K.V.SACHIDANANDAN JUDICIAL MEMBER SATHI NAIR VICE CHAIRMAN

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